

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LIMTEX (INDIA) LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	LIMTEX (INDIA) LTD
2.	Date of incorporation of corporate debtor	10/02/1992
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. of corporate Debtor	U01132WB1992PLC054383
5.	Address of the registered office and principal office (if any) of corporate Debtor	"the legacy", 25 A, Shakespeare Sarani, 2 nd Floor, Kolkata-700017. West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	13 June 2022
7.	Estimated date of closure of insolvency resolution process	10 December 2022 (180 days from the date of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sandip Mitra Regn No.: IBBI/IPA-001/IP-P00497/2017-18/10885
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 53/C, Harish Mukherjee Road, Kolkata-700025. Email: sasoso@gmail.com.
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: 53/C, Harish Mukherjee Road, Kolkata-700025. Email: limtex2022@gmail.com
11.	Last date for submission of claims	27 June 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads or Physical Address: Point No.10 (b) Not applicable as per the information available with the IRP till date

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Limtex (India) Ltd on 13 June 2022. The creditors of Limtex (India) Limited, are hereby called upon to submit their claims with proof on or before 27 June 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 14 June 2022
Place: Kolkata



Sandip Mitra
(Interim Resolution Professional)
IBBI/IPA-001/IP-P00497/2017-18/10885
In the matter of Limtex (India) Limited